

State vs. Jaswant Verma
FIR no. 892/2015
PS Preet Vihar
U/s 420/34 IPC

27.04.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused for grant of regular bail

Present: Ld. APP for the State.
Sh. Vijay Kumar Lucky, Id. Counsel for the applicant/accused.

Accused is stated to be on interim bail.

Submissions heard.

The accused has not yet misused the liberty of interim bail granted to him vide orders dated 05.11.2020, 17.12.2020, 01.02.2021 as well as 15.03.2021 respectively.

No prejudice shall be caused to the prosecution, if the interim bail is further extended for 45 days. Accordingly, considering the aforesaid circumstances and present scenario of Covid-19 Pandemic, the interim bail granted to the accused is further extended for a further period of 45 days. Bail bond already filed shall also be extended for further 45 days.

Application stands disposed of.

Digitally signed copy of the order be sent to the Jail Superintendent concerned, for necessary information and compliance, if any.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/27.04.2021

State vs. Ram Saran
FIR no. 09/2018
PS Preet Vihar

27.04.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021, issued by Hon'ble High Court of Delhi.

Case file is taken up today on an application for cancellation of NBWs moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

None for the applicant/accused.

However, considering the present scenario of Covid-19 Pandemic, the NBWs of the applicant/accused are hereby stayed till next date of hearing.

List the matter on the date fixed for the purpose fixed.

(PANKAJ ARORA)
ACMM (EAST)/KKD/27.04.2021